

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3111/2016

New Delhi, this the 14th day of September, 2016.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. V. Satish Kumar, Dy. Director (Hort.) age-41,
S/o Sh. V. Kumaraswami,
R/o House No. 122, MCD Quarters,
Nimri Colony, Ashok Vihar, Phase-IV,
Delhi. ... Applicant

(By Advocate : Sh. Rajeev Sharma)

Versus

1. North Delhi Municipal Corporation,
(through its Commissioner)
Dr. S.P. Mukherjee Civic Centre,
J.L. Marg, New Delhi.
2. The Commissioner,
North Delhi Municipal Corporation,
Dr. S.P. Mukherjee Civic Centre, 4th floor,
J.L. Marg, New Delhi.
3. Director (Personnel),
North Delhi Municipal Corporation,
Dr. S.P. Mukherjee Civic Centre, 5th floor,
J.L. Marg, New Delhi. ... Respondents

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

- “(a) to declare that applicant is entitled for the difference of salary between the two pay scales i.e. 9300-34800 GP 4600 and 15600-39100 GP 6600 for the period 27.7.2007 to 24.9.2013.
- (b) to issue direction to the respondents to calculate and pay difference of salary for the period 27.7.2007 to 24.9.2013 with all consequential benefits.
- (c) the Hon'ble Tribunal may pass any other order/direction as deemed fit and proper in the

circumstances of the present case and in the interest of justice."

2. Learned counsel for the applicant has submitted that this case is squarely covered by the judgment of this Tribunal in OA No. 1296/2012 dated 26.07.2016 in the case of Sh. **Rama Shankar Bharti vs. EDMC & Ors.** He also submitted that the applicant has made a representation to the respondents on 04.01.2016 but the same has not yet been decided. He further submitted that the applicant would be satisfied in case directions were given to the respondents to decide his representation within a given time frame in the light of the judgment of this Tribunal in OA No. 1296/2012.

3. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to examine the representation dated 04.01.2016 of the applicant in the light of judgment of this Tribunal in OA No. 1296/2012. In case it is found that the applicant is covered by the said judgment, then the applicant herein shall be extended the same benefits as were granted to the applicant in OA No. 1296/2012. In any case, the respondents shall communicate their decision to the applicant by means of a reasoned and speaking order within a period of sixty days from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

/ns/

(Shekhar Agarwal)
Member (A)